

DR. K. L. SHRIMALI: It is true that the demand for Rs. 100 was made. But as the hon. Member is aware, the demands have to be considered in the context of the total resources that are available for the country. If all the demands which are made by different bodies are accepted by the Government, then the Plan would just not work. Therefore, this demand had to be considered in the context of the total resources which were available for the country. I would like to inform the hon. Member that the Plan has given the highest importance to the education of girls. In fact, they have said it very clearly in the whole Plan that financial considerations will not be allowed to come in the way of the progress of girls' education. And this Plan is going to be reviewed year after year and if any State Government comes forward with greater demands, I can assure the House that the demands would be met. There is a feeling among women that the Government has been indifferent to the education of girls. This is entirely baseless and I can again say that if a State Government comes forward with greater demand, the demands will be met.

MR. DEPUTY CHAIRMAN: The Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

SETTING UP OF A NATIONAL SAVINGS BANK

*284. SHRI BABUBHAI CHINAI: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a National Savings Bank; and

(b) if so, what are the details of the proposal?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) No, Sir. There is already a Post Office Savings Bank which

operates at over 22,300 post offices in India.

(b) Does not arise.

RUPEE PAYMENT FOR THE IMPORT OF PETROLEUM PRODUCTS

*286. SHRI P. RAMAMURTI: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether Government have proposed to the foreign oil companies operating in India that they should make rupee payment for the import of petroleum products into India;

(b) if so, whether oil companies have agreed to the proposal; and

(c) if the answer to part (a) above be in the negative, what are the reasons for their refusal?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): (a) No, Sir.

(b) and (c) Do not arise.

LAND IN SAUGOR CANTONMENT

*291. SHRI RATANLAL KISHORILAL MALVIYA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have served notices on the agriculturists of Saugor Cantonment in Madhya Pradesh to vacate possession on lands occupied by them for generations;

(b) if so, what is the basis on which notices have been served and what are the terms offered for resumption;

(c) whether the land is required for any emergency purposes; and

(d) whether any representation has been received by Government from the agriculturists, and if so, what steps they have taken to provide them relief?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA):

(a) Yes, Sir.